

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 64/TT/2015 alongwith I.A. No. 23/IA/2015

Subject : Determination of transmission tariff from anticipated COD to 31.3.2019 for "Essar Gujarat TPS-Bachau 400 kV D/C (triple) line and extension of Bachau Sub-station anticipated COD 1.4.2015" under "Transmission system for connectivity of Essar Power Gujarat Limited" in Western Region.

Date of Hearing : 10.12.2015.

Coram : Shri Gireesh B. Pradhan, Chairman
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Essar Power Gujarat Limited (EPGL) and 8 others

Parties present : Ms. Sawpna Seshadri, Advocate, PGCIL
Shri A.M. Pavgi, PGCIL
Ms. Manju Gupta, PGCIL
Shri Sakya Singha Chaudhuri, Advocate, EPGL
Ms. Molshree Bhatnagar, Advocate, EPGL
Shri Saraswat Mahapatra, Advocate , EPGL
Shri Vijendra Rangwaw, EPGL

Record of Proceedings

Learned counsel for the petitioner submitted that the information sought by the Commission vide RoP dated 24.11.2015 has been submitted vide affidavit dated 19.11.2015. Learned counsel for the petitioner further submitted that Essar Power Gujarat Limited (EPGL) has not allowed the officials of petitioner to enter their generation station even though the Commission gave directions to EPGL to facilitate the entry of officials of PGCIL.

2. The learned counsel for the respondent submitted that the queries in the interrogatories have been reformulated and reduced to five as per the directions of the Commission direction and requested the Commission to direct the petitioner to reply to the five queries. As regards the entry of the officials of PGCIL into the generating station, the learned counsel for EPGL submitted that a letter has been written on



9.10.2015 allowing PGCIL entry into the premises of EPGL. Learned counsel for PGCIL submitted that the said letter is yet to be received.

3. The Commission observed that the petitioner should be allowed unhindered access to the generating station of EPGL in order to plan the work related to termination of the transmission line. The Commission directed EPGL to allow the entry of the officials of the petitioner into their generating station for conducting of the survey from 14.12.2015.

4. The Commission directed the petitioner to reply to the interrogatories of EPGL dated 9.12.2015 on affidavit by 22.12.2015 with a copy to EPGL. The Commission further directed to list the petition alongwith IA No. 23/IA/2015 on 21.1.2016.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)

